

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 21  
IA Nos. 503/2022 & 1044/2022  
And  
CP (IB) No. 547/Chd/Hry/2019**

**Under Section 7 of the Insolvency  
and Bankruptcy Code, 2016 and  
Rule 11 of NCLT Rules, 2016**

**In the matter of:-**

Edelweiss Asset Reconstruction  
Company Limited  
Vs.

...Petitioner-Financial Creditor

Modern Diaries Ltd.

...Respondent-Corporate Debtor

**Present through Video Conferencing:**

Mr. Shikhar Sarin, proxy counsel for petitioner.

Mr. Yash Pal Gupta, proxy counsel for respondent.

**IA No. 503/2022**

In view of call given by Punjab & Haryana High Court Bar Association and in view of Letter dated 26.09.2022 issued by The Company Law Tribunal Bar Association, the Advocates are abstaining from Court work today.

2. Heard. Learned proxy counsels for the parties. List on 12.10.2022 for arguments.

**IA No. 1044/2022 & CP (IB) No. 547/Chd/Hry/2019**

3. Let the compliance of last order dated 02.09.2022 be made as directed in order dated 02.09.2022. List on 12.10.2022.

Sd/-  
(Subrata Kumar Dash)  
Member (Technical)

Sd/-  
(Harnam Singh Thakur)  
Member (Judicial)

September 26, 2022  
YP